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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 797/95.

DATE OF JUDGMENT: 11.7.95.

BETWEEN:

1. V.VITTAL
2. A.Yesaiah
3. Vittal

Applicants

AND

1. The Chief General Manager,
Telecommunications,
A.P.Circle, Nampally,
Hyderabad.
2. The Telecom District Engineer,
Sangareddy,
Medak District.
3. The Sub Divisional Officer,
Telecom, Sangareddy,
Medak District.

Respondents

COUNSEL FOR THE APPLICANT: SHRI K.VENKATESWARLU

COUNSEL FOR THE RESPONDENTS: SHRI NV RAGHAVA REDDY
Ex/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI A.B.GORTI, MEMBER (ADMN.)

(24)

O.A.NO.797/95.

JUDGMENT

Dt: 11.7.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE)

Heard Shri K.Venkateswarlu, learned counsel for the applicants and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.

2. The claim of the applicants is for a direction to the respondents to re-engage them as Casual Mazdoor. It is stated that the 1st applicant was appointed as Casual Mazdoor on 1.5.1983 and he had worked upto 31.10.1984 totalling to 539 days. The 2nd applicant was appointed as Casual Mazdoor on 1.5.1983 and he had worked upto 1.12.1984 totalling to 451 days. The 3rd applicant was appointed as Casual Mazdoor on 1.8.1982 and he had worked upto 1.7.1983 totalling to 354 days. The prayer of the applicants is that keeping in view the service they have rendered under the respondents, their request for re-engagement be considered.

3. The learned standing counsel for the respondents states that the respondents shall verify the facts stated by the applicants and if found to be genuine, their request will be considered for re-engagement.

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4. In view of the above, the OA is disposed of at the admission stage itself with the following directions:-

(i) The case of the applicants will be considered for re-engagement as soon as there is work and in preference to freshers;

(ii) For the purpose of re-engagement of the applicants, no Casual Mazdoor presently engaged will be required to be retrenched.

5. We make it clear that the applicants shall not be entitled to claim ~~condonation & continuation~~ of break in service for the period from their disengagement till they are re-engaged in pursuance of this order. No order as to costs. //

transcript
(A.B.GORTHI)
MEMBER (ADMN.)

K. N. Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 11th July, 1995.
Open court dictation.

Arul 1873
Deputy Registrar (J) CC

To vsn

1. The Chief General Manager, Telecommunications, A.P.Circle, Nampally, Hyderabad.
2. The Telecom Dist.Engineer, Sangareddy, Medak Dist.
3. The Sub Divisional Officer, Telecom, Sangareddy, Medak Dist.
4. One copy to Mr.K.Venkateswarlu, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

A N D

A. B. Gorhi

THE HON'BLE MR.R.RANGARAJAN (M(ADMN)

DATED -17- 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in
OA. No. 797/95

TA. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. at the admission stage

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

